DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

M/S SHREE RANG MARK TRAVELS LIMITED

("SRMTL" /"TARGET COMPANY" /"TC")

Registered Office: 214, Anil Kunj, Paldi Circle, Paldi, Ahmedabad - 380006, Gujarat

Corporate Office : 11, Radhamandir Building, 213, Sir Bhalchandra Road, Matunga (E), Mumbai. **Tele Fax :** +91-022-24143502; **Email id:** shreerangmark@gmail.com

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF 17,17,924 (SEVENTEEN LACS SEVENTEEN THOUSAND NINE HUNDRED AND TWENTY FOUR ONLY) EQUITY SHARES FROM SHAREHOLDERS OF SRMTL BY MR. SHIB NARAYAN DAS, ACQUIRER

This Detailed Public Statement ("DPS'') is being issued by M/s Comfort Securities Limited, the Manager to the Offer ("Manager"), on behalf of Mr. Shib Narayan Das, Acquirer in compliance with Regulation 13 (4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011"). Pursuant to the Public Announcement (PA) filed on Friday, 9th March 2012 with the Bombay Stock Exchange Limited, Ahmedabad Stock Exchange Limited, Vadodara Stock Exchange Limited, Securities and Exchange Board of India ("SEBI") and Target Company, in terms of Regulation 3, 4 and all the other applicable provisions of the SEBI (SAST) Regulations, 2011.

I. THE ACQUIRER, TARGET COMPANY AND OFFER:

1. MR. SHIB NARAYAN DAS (ACQUIRER)

1.1 Mr. Shib Narayan Das, aged 34. years, S/o Bhasan Chandra Das is residing at Dharsa, Mansatala PO, GIP Colony, Howrah - 711321 Tel. No. +91 9830500590; Email: shibnarayandas10@gmail.com.

1.2 Mr. Shib Narayan Das is Matriculate by qualification

1.3 Mr. Shib Narayan Das is having experience of almost five (5) years in administration and management activities in Silicon group of companies an also have experience as chief editor in Bengali daily.

1.4 Mr. Shib Narayan Das is holding a Permanent Account Number (PAN) AGBPD7440C.

1.5 The Networth of Mr. Shib Narayan Das as on 03rd March 2012 is Rs. 173.87 lacs and the same is certified by Mr. Vibhor Kala (Membership No. 143553) Partner of M/s. Garg & Associates, Chartered Accountants having its Head office at 40, First floor, Bapu Bazar, Udaipur-313001 (Raj.) Tel. No. +91-294-2412415; Email: cavibhorkala@gmail.com

1.6 Mr. Shib Narayan Das has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended (the "SEBI Act") or under any other Regulation made under the SEBI Act.

1.7 Mr. Shib Narayan Das has not promoted any other company and he does not hold any directorship in other companies.

1.8 Mr. Shib Narayan Das is not related to the Target Company, its Directors and Promoters in any manner whatsoever except the fact Mr. Shib Narayan Das holds 16,88,600 equity shares constituting 25.56 % of the fully paid equity shares of the Target Company and signed SPA dated 7th March 2012 with the promoters of Target Company to acquire 18,47,060 equity shares constituting 27.95 % of the fully paid equity shares of the Target Company.

1.9 The Acquirer has acquired 16,88,600 equity shares/voting rights which representing 25.56 % of the fully paid equity shares of the Target Company during the twelve (12) months period preceding the date of this Public Announcement. The Acquirer has acquired 16,88,600 fully paid equity shares for total consideration of Rs. 54,30,090/- through off-market transfer, for which the highest price paid is Rs. 5.00/- per equity share.

1.10 The Acquirer holds 16,88,600 fully paid equity shares in the Target Company as of the date of this Public Announcement as provided in paragraph 1.9 above and he complied the chapter V of SEBI (SAST) Regulations, 2011

1.11 The Acquirer has not entered into any non-compete arrangement and/or agreement with the Sellers.

(B) Details of Sellers:

1. List of Sellers/Promoters & Promoters' Group:

Sr. No.	Name of Sellers [Individual (I)/ Company (C)]	Address of sellers	No. of Shares / Voting Rights through Share Purchase Agreement on 7th March 2012	Percentage (%) of Share / Voting Rights to the total Shares/ Voting Rights as on 7th March 2012
1	Mr. Smita Ketan Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	1,07,600	1.63
2	Mr. Lekha ketan Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	2,07,600	3.14
3	Mr. Parth Ketan Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	6,81,600	10.32
4	Mr. Rajuben S Upadhyay (I)	11, Suilam Society, Vastrapur, SBI Society, Thakoarvas, Ahemadabad - 380052	1,06,200	1.61
5	Ms. Charulataben P Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	42,800	0.65
6	Ms. Neha P Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	6,01,400	9.10
7	Mr. Jitesh P Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	47,060	0.71
8	Ms. Kaushika P Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	19,800	0.30
9	Mr. Anandgiri J Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	8,000	0.12
10	Mr. Jyotindra R Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	19,800	0.30
11	Mr. Kalpesh Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	4,800	0.07
12	Ms Trupti G Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	200	-
13	Ms. Kalpana Trivedi (I)	A/9, Hiranagar Society, Near Akshar Chowk, Old Padra Road, Baroda - 390020	200	-
	Total		**18,47,060**	**27.95**

Note : All the above Sellers forms part to current promoter group of the company.

2. None of the sellers as mentioned above has been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.

3. The Manager to the Offer i.e. Comfort Securities Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.

(C) Details of Shree Rang Mark Travels Limited (Target Company) :

1. SRMTL was originally incorporated on 24th February 1994 with the Registrar of Companies, Gujarat, Dadra & Nagar Haveli, as Shree Rang Fincap Limited vide Certificate of Incorporation No. 21382 and received the Certificate of Commencement on 28th February 1994. There after the company name has been changed from Shree Rang Fincap Limited to Shree Rang Mark Travels Limited and obtained the fresh certificate of incorporation consequent to change of name from Registrar of Companies, Gujarat on 17th September 1999. Presently the Registered Office of the company is situated at 214, Anil Kunj, Paldi Circle, Paldi, Ahmedabad – 380006, Gujarat, Corporate Office is situated at 11, Radhamandir Building, 213, Sir Bhalchandra Road, Matunga (E), Mumbai, Telefax No.:+91-022-24143502, Email: shreerangmark@gmail.com

2. The Equity Shares of SRMTL are listed on Bombay Stock Exchange Limited ("BSE"), Ahmedabad Stock Exchange Limited ("ASE") and Vadodara Stock Exchange ("VSE"). The Equity Shares of SRMTL are not frequently traded shares on BSE, ASE & VSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011. As on date, the Company has complied with the requirements of the Listing Agreement with BSE as on date and further no penal action is initiated by the BSE, ASE & VSE where the Equity Shares of the Company are listed.

3. As on date the Target Company doesn't have any partly paid Equity Shares, and all the Equity Shares are fully paid-up.

4. Audited Financial Information of SRMTL for the year ended 31st March, 2009, 31st March, 2010, 31st March, 2011 and Unaudited financial information as on for Quarter ended 31st December 2011.

(Rupees in Lacs)

Particulars	Year ended 31.03.2009 (Audited)	Year ended 31.03.2010 (Audited)	Year ended 31.03.2011 (Audited)	Quarter ended 31.12.2011 (Un-Audited & Certified)
Total Revenue	5.18	12.48	–	–
Net Income i.e. Profit / (loss) after tax	2.31	5.30	(1.68)	–
EPS	0.04	0.08	(0.02)	–
Net worth /Shareholder' Funds	333.84	339.14	337.46	337.46

(D) Details of the Offer:

1. Cash Offer of Rs. 94,48,582/- (Rupees Ninety four lacs Forty Eight Thousand Five Hundred and Eighty Two Only) Per Equity Share for Acquisition of up to 17,17,924 (Seventeen Lacs Seventeen Nine Hundred and Twenty four only) Equity Shares representing 26.00% of the total paid up Equity Share Capital, from Public Shareholders of the Target Company. As on date the Paid up Equity Share Capital of the SRMTL is 66,07,400 Equity Shares of Rs. 5/- each fully paid up and hence, Open offer for Acquisition of up to 17,17,924 (Seventeen Lacs Seventeen Nine Hundred and Twenty four only) Equity Shares is justified in terms of Regulation 7 (1) of the SEBI (SAST) Regulations, 2011.

2. This open offer is made under SEBI (SAST) Regulations, 2011 to all the shareholders of the Target Company, in term of the Regulation 7 (6) of the SEBI (SAST) Regulations, 2011, other than the Acquirer and the parties to Share Purchase Agreement including persons deemed to be acting in concert with such parties, for the sale of shares of the target company.

3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the open offer, within 10 working days from the expiry of the tendering period. Credit for the consideration will be paid to the shareholders who have tendered shares in the open offer, by ECS, Direct Credit or crossed account payee cheques/pay order/demand drafts, RTGS and NEFT. It is desirable that shareholders provide bank details in the form of Acceptance-cum-Acknowledgement, so that the same can be incorporated in the cheque/demand drat/pay order.

4. In case of any delay in the receipt of any statutory approval, Regulation 18(11) of the SEBI (SAST) Regulations, 2011 shall be adhered to, i.e. extension of time to the Acquirer for payment of consideration to the shareholders of the Target Company subject to the Acquirer agreeing to pay the interest as directed by SEBI, in exercise of SEBI's powers in this specific regard. Further, in case the delay occurs on account of willful default by the Acquirer in obtaining the any statutory approvals in time, the amount lying in the escrow account shall be liable to be forfeited and dealt with in the manner provided in clause (e) of sub-regulation (10) of regulation 17 of (SAST) Regulations, 2011.

5. The Open Offer is not subject to any minimum level of acceptance from the shareholders i.e. **it is not a conditional offer.**

6. **This is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.**

(E) The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of the Target Company for the next 2 (two) years, except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertakes that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company & subject to the provisions of the applicable law as may be required.

(F) Pursuant to this offer, the public shareholding in the Target Company may reduce to less than the minimum public shareholding required as per the Securities Contracts (Regulation) Rules, 1957 as amended and Listing Agreement. The Acquirer undertakes that if the public shareholding is reduced to below such minimum level they will take necessary steps to facilitate compliances of the Target Company with the relevant provisions of the Listing Agreement and other provisions of applicable laws, within the time period mentioned therein.

(II) BACKGROUND TO THE OFFER:

1. As on 6th March 2012 the Acquirer was holding 16,28,600 equity shares constituting 24.65% of the Target Company and Acquirer further acquired 60,000 equity shares of the Target Company through off market transfer on 7th March 2012 and by acquiring these shares the Acquirer has triggered the Open offer on 7th March 2012 and further the Acquirer has also entered into a Share Purchase Agreement (**"SPA"**) with the Promoters of Target Company (hereinafter referred to as the **"Sellers"**), on Wednesday, 7th March, 2012 wherein it is proposed that they shall purchase 18,47,060 fully paid up equity shares of the Target Company bearing a face value of Rs. 5/- each (**"Sale Shares"**), which amounts to 27.95 % of the total paid-up equity share capital of the Target Company as on 7th March 2012. The said sale is proposed to be executed at a price of Rs. 3.50/- per fully paid-up equity share (**"Negotiated Price"**), aggregating to Rs. 64,64,710/- (Rupees Sixty Four Lacs Sixty Four Thousand Seven Hundred and Ten only) (**"Purchase Consideration"**) payable in cash. Consequent upon acquiring the shares pursuant to the execution of SPA & acquisition of equity shares from off market transfer the post shareholding & voting rights of the Acquirer would comes to 53.51% of the total paid up equity shares of the Target Company. Pursuant to the acquisition of equity shares and consequent changes in control of the Target Company contemplated under the SPA, this mandatory Open Offer is being made by the Acquirer in compliance with Regulation 3, 4 and other applicable provisions of SEBI (SAST) Regulations, 2011 as amended.

2. This Open Offer to the Equity Shareholders of SRMTL is for acquiring upto 26.00% of the total paid-up Equity Share Capital of SRMTL. After the completion of this Open Offer and pursuant to the transfer of the shares so acquired, the Acquirer shall hold the majority of the Equity Shares by virtue of which he shall be in a position to exercise effective management and control over the Target Company.

3. The Acquirer intends to control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance hereof.

4. The Acquirer proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of Shareholders. The main purpose of takeover is to expand the Company's business activities in same line through exercising the effective management and control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in TC and the details of his acquisition is as follows:

Sr. No.	Particulars	Acquirer	
		No. of Shares/ Voting Rights (Equity Shares Rs. 5/- Each, fully paid up)	(%) of Shares / Voting Rights to the total no. Shares/ Voting Rights
A (i)	Shareholding as on PA date i.e 7th March 2012	16,88,600	25.56
(ii)	Shares acquired on the PA date through SPA	18,47,060	27.95
B	Shares acquired between the PA date and the DPS date.	NIL	NIL
C	Post Offer shareholding (*) (On Diluted basis, as on 0th working day after closing of tendering period)	52,53,584	79.51

* Assuming all the shares which are offered are accepted in the Open offer.

IV. OFFER PRICE:

1. The Equity Shares of the Target Company are listed on the Bombay Stock Exchange Limited, Mumbai (BSE), Ahmedabad Stock Exchange Limited (ASE) and Vadodara Stock Exchange Limited (VSE). The shares are placed under **Group 'B'** having a Scrip Code of **"531149"** & Scrip Id: **SRANGMARK** on the BSE.

2. The equity shares of the Target Company are infrequently traded within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations on BSE.

The annualized trading turnover of the equity shares of the Target Company on BSE during Twelve calendar months of PA (February, 2011 – January, 2012) is as given below:

Name of the Stock Exchange	Total number of equity shares traded during the preceding 12 months prior to the month of PA	Total Number Equity Shares listed	Annualized Trading Turnover (as % of total Listed Equity Shares)
BSE	1,37,722	66,07,400	2.08
ASE	–		–
VSE	–		–

Source: www.bseindia.com

3. The Offer Price of Rs. 5.50/- (Rupees Five and Fifty Paise only) is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations on the basis of the following:

SR. NO.	PARTICULARS	PRICE (IN RS. PER SHARE)	
(a)	Negotiated price under the Shares Purchase Agreement	3.50	
(b)	The volume- weighted average price paid or payable for acquisitions by the acquirer during 52 weeks immediately preceding the date of PA.	3.22	
(c)	Highest price paid or payable for acquisitions by the acquirer during 26 weeks immediately preceding the date of PA.	5.00	
(d)	the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period. (in case of frequently traded shares only)	Not Applicable	
(e)	Other Financial Parameters as at:	**31.03.2011**	**31.12.2011**
	(i) Return on Net Worth (%)	(0.49)	–
	(ii) Book Value Per Share	5.11	5.11
	(iii) Earning Per Share	(0.02)	–

In view of the parameters considered and presented in table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 5.50/- (Rupees Five and Fifty Paise Only) per share being the highest of the prices mentioned above is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

The Fair Value of SRMTL, is Rs. 5.10/- (Rupees Five and Ten Paise Only) as certified vide Valuation certificate dated 18th February 2012, by Mr. N K Khetan (Membership No. 044687) of M/s. Jain Khetan Agarwal & Associates, Chartered Accountants having its office situated at 205 & 102, Dimple Arcade Annexe, Asha Nagar, Thakur Complex, Kandivali (E), Mumbai – 400101 Tel.No. 022-6679 7335, 2854 8273, Fax : 022-2854 8273; Email ID: jkaa@rediffmail.com, Website: www.jaiketanagarwal.com.

4. The relevant price parameters have not been adjusted for any corporate actions.

5. As on date there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations, 2011 and all the provisions of SEBI (SAST) Regulations, 2011 which are required to be fulfilled for the said revision in the open offer price or Open offer size.

6. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS:

1. Assuming full acceptance under the offer, the maximum consideration payable by the Acquirer under the offer would be Rs. 94,48,582/- (Rupees Ninety Four lacs Forty Eight Thousand Five Hundred and Eighty Two Only) ("maximum consideration") i.e. consideration payable for acquisition of 17,17,924 equity shares of the target Company at offer price of Rs. 5.50/- per Equity Share.

2. The Acquirer has adequate resources to meet the financial requirements of the Open Offer. No funds are being borrowed from any bank or financial institution for the purpose of this Open Offer by the Acquirer.

3. Assuming the full acceptance of 26% i.e acquisition of 17,17,924 equity shares of the target Company, the total requirement of funds for the Open Offer is Rs. 94,48,582/- (Rupees Ninety Four lacs Forty Eight Thousand Five Hundred and Eighty Two Only). In compliance of Regulation 17 of SEBI (SAST) Regulations, 2011, the Acquirer has opened an Escrow Account bearing no. **00600350105016** with the Escrow Agent, i.e. HDFC Bank Limited, having address at 2nd floor, Maneckji Wadia Building, Nanik Motwani Marg, Fort, Mumbai 400 001, and have deposited cash of Rs. 24,00,000/- (Rupees Twenty Four Lakhs Only), being more than 25% of the total amount required for the Open Offer.

4. The Acquirer has duly empowered Comfort Securities Limited, the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.

5. The Manager to the Open Offer hereby confirms that the firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1. Shareholders of the Target Company who are either non-resident Indians (**"NRIs"**) or overseas corporate bodies (**"OCBs"**) and wish to tender their equity shareholding in this Open Offer shall be required to submit all the applicable Reserve Bank of India (**"RBI"**) approvals (specific and general) that they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirer reserves the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirer from NRIs and OCBs.

2. As of the date of this DPS, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Open Offer in the event that such statutory approvals that are required are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

3. In case of any delay in the receipt of any statutory approval as stated above, Regulation 18(11) of the SEBI (SAST) Regulations, 2011, shall be adhered to, i.e. extension of time to the Acquirer for payment of consideration to the shareholders of the Target Company subject to the Acquirer agreeing to pay the interest as directed by SEBI.

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER:

Activity	Date	Day
Public Announcement	07.03.2012	Wednesday
Opening of Escrow Account	12.03.2012	Monday
Publication of Detailed Public Statement in newspapers	15.03.2012	Thursday
Submission of Detailed Public Statement to BSE,ASE, VSE, Target Company & SEBI	16.03.2012	Friday
Filing of draft offer document with SEBI along with soft copies of Public Announcement and detailed Public Statement	22.03.2012	Thursday
Last date for a Competing offer	10.04.2012	Tuesday
Receipt of comments from SEBI on draft letter of offer	17.04.2012	Tuesday
Identified date*	19.04.2012	Thursday
Date by which letter of offer be posted to the shareholders	26.04.2012	Thursday
Last date for revising the Offer Price	27.04.2012	Friday
Comments from Board of Directors of Target Company	27.04.2012	Friday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company	02.05.2012	Wednesday
Date of opening of the Offer	04.05.2012	Friday
Date of Closure of the Offer	17.05.2012	Thursday
Date of communicating the rejection/ acceptance and payment of consideration for the acquired shares	31.05.2012	Thursday
Final report from Merchant Banker	07.06.2012	Thursday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LETTER OF OFFER:

1. All shareholders of the Target Company, except for the parties to the SPA, who own equity shares any time before the closure of the Open Offer, are eligible to participate in the Open Offer.

2. The beneficial owners and **shareholders holding shares in the dematerialized form**, will be required to send their form of acceptance cum acknowledgement and other documents as may be specified in the Letter of Offer to the Registrar to the Offer either by registered post / courier or by hand delivery on Mondays to Fridays between 10.00 AM to 6.30 PM and on Saturdays between 10.00 AM to 2.00 PM, on or before the date of closure of the Open Offer, i.e., Thursday, 17th May 2012 along with a photocopy of the delivery instructions in *"Off-market"* mode or counterfoil of the delivery instructions in *"Off-market"* mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"SHREE RANG MARK TRAVELS LIMITED - Open Offer" ("Depository Escrow Account").**

3. The Acquirer has appointed **Sharepro Services (India) Private Limited** as Registrar to the Open offer ("Registrar"). The Shareholders of the Target Company who wish to avail of and accept the Offer shall send / deliver the form of Acceptance cum Acknowledgment along with all the relevant documents to the collection center of the Registrar to the Offer on or before the date of Closure of the Offer i.e Thursday, 17th May 2012 mentioned below in accordance with the procedure as set out in the Letter of Offer.

Name & Address	**SHAREPRO SERVICES (INDIA) PRIVATE LIMITED** 13AB, Samhita Warehousing Complex Sakinaka Telephone Exchange Lane, Off: Andheri Kurla Road, Sakinaka, Andheri (E) Mumbai - 400072
Contact Person	Subhash Dhingreja / Anand Moolya
Phone	**+91-22-67720300/400**
Fax	**+91-22-28508927**
E-mail **Website**	offer@shareproservices.com **www.shareproservices.com**
Mode of Delivery	Hand Delivery/ Registered Post

Collection Timings for all the locations mentioned above will be 10.00 A.M. to 1.00 P.M. & 2.00 P.M. to 6.00 P.M. during Monday to Friday only and on Saturday 10.00 A.M. to 1.00 P.M. The centre will be closed on Sundays and Public holidays. **Neither the share certificate(s) nor transfer deed(s) nor the Form of Acceptance should be sent to the Seller or the Acquirer or the Target Company or Manager to the Offer.**

4. In case (a) shareholders who have not received the Letter of Offer, (b) unregistered shareholders(c) owner of the shares who have sent the shares to the Target Company for transfer and, a consent to the Registrar to the Open Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with SRMTL), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number, as the case may be, shall need to be provided so as to reach the Registrar to the Open Offer on or before 6.00 p.m. upto the date of closure of the Open Offer i.e Thursday, 17th May 2012 Such shareholders can also obtain the Letter of Offer from the Registrar to the Open Offer by giving an application in writing to that effect.

5. The Letter of Offer along with the form of acceptance cum acknowledgement would also be available at SEBI's website, ***www.sebi.gov.in,*** and shareholders can also apply by downloading such form from the said website.

6. No indemnity is needed from unregistered shareholders.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

1. The Acquirer has appointed **M/s Comfort Securities Limited** as Manager to the Offer and M/s. **Sharepro Services (India) Private Limited** as Registrar to the Offer.

2. This Detailed Pubic Statement would also be available at SEBI's website, www.sebi.gov.in

3. This Detailed Pubic Statement is being issued on behalf of the Acquirer by the Manager to the Offer i.e. M/s Comfort Securities Limited.

4. The Acquirer, **Mr. Shib Narayan Das** accept the full responsibility for the information contained in PA and DPS and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

Manager to the Offer	Registrar to the Offer
Comfort Securities Limited SEBI Registration No.INM000011328 A-301, Hetal Arch, Opp Natraj Market, S. V. Road, Malad (West), Mumbai – 400 064. Tel nos.: 022- 28449765/28449766 Fax no.: 022 – 28892527 Contact Person : Mr. Sarthak Vijlani Email: sarthak@comfortsecurities.co.in Website : www.comfortsecurities.co.in	**Sharepro Services (India) Private Limited** SEBI Registration No. INR 000001476 13AB, Samhita Warehousing Complex Sakinaka Telephone Exchange Lane, Off: Andheri Kurla Road, Sakinaka, Andheri (E) Mumbai - 400072 Tel. No. +91-22-67720300/400 Fax No. +91-22-28508927 Contact Person: Subhash Dhingreja / Anand Moolya E-mail: offer@shareproservices.com Website: www.shareproservices.com

Place : Kolkata
Date : 14.03.2012